

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 102
IA (CA) No. 59/JPR/2023
CP No. 08/241-242/JPR/2023
Under Section 241-242 of
Companies Act, 2013**

In the matter of:

Suresh Kumar Inani & Ors.

.... Petitioners

Versus

M/s Aravali Associates Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. H.V. SUBBA RAO, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Akshita Koolwal, Adv.
For the Respondent : Sagrika Joshi, Adv.

ORDER

Heard Ms. Akshita Koolwal, Adv. appearing on behalf of the Petitioners. Ms. Sagrika Joshi, Adv. who appeared on behalf of R-2, submitted that reply has been filed today morning itself. However, the same is not before us. There is no representation on behalf of the remaining respondents. Reply, if any, may be filed by the remaining Respondents, within two weeks, with an advance copy to the opposite counsel. Last opportunity is being given to file reply, failing which, the matter will be proceeded ex-parte. List the matter on 31.05.2024.

Interim order, if any, shall continue till the next date of hearing.

-Sd-
(Rajeev Mehrotra)
Technical Member

-Sd-
(H.V. Subba Rao)
Judicial Member

April 26, 2024

M.S.